



GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Acquittal Section) Civil Secretariat
Srinagar/Jammu

Notification

Srinagar, the 09th July of 2019

SRO 438 .- In exercise of the powers conferred by sub-section (1) of section 492 of the Code of Criminal Procedure, Samvat 1989, the Government hereby appoint Shri. Syed Suhail Haqani Advocate, Anantnag as Special Public Prosecutor to conduct the case titled State vs Khalid Habib Hajam involving offences punishable under section 363, 3376,109 RPC FIR No. 236/2018 P/S Qazigund, before the court of District and Sessions Judge Anantnag.

By Order of the Government of Jammu and Kashmir.

Sd/-
Secretary to Government,
Department of Law, Justice and Parliamentary Affairs

No. LD(ACQ)2019/65-Anantnag

Dated :- 09 - 07- 2019

Copy to the :-

01. Principal Secretary to Government, Home Department.
02. Registrar General, Hon'ble High Court of J&K, Srinagar.
03. Director General of Police, J&K, Srinagar.
04. District and Sessions Judge, Anantnag.
05. Director Prosecution, J&K, Srinagar.
06. Director Litigation, Srinagar.
07. Shri Syed Suhail Haqani, Advocate, Principal District and Sessions Court Anantnag for information and necessary action. He shall not be entitled to any fee or remuneration from the State for conducting this case.
08. CPO Anantnag, for information and necessary action.
09. General Manager, Government Press Srinagar for publication in the Government Gazette.
10. SRO section, Department of Law, Justice and Parliamentary Affairs. (W 7.S.C)

(Waseem Ahmad Lone)

Assistant Legal Remembrancer,
Department of Law, Justice & Parliamentary Affairs.